

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

Ser. No. 7

CP/TCP/CSP/CSA/TCSP/TCSA/NO. 39 / (MAH)/20 2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017

NAME OF THE PARTIES: M/s. Skylark Realties Pvt. Ltd

SECTION OF THE COMPANIES ACT: 230-232 OF THE  
Companies Act 1956/2013/I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	<u>Ajit Singh</u> <u>Tansal</u>	<u>Advocate for</u> <u>Applicant</u>	<u>Ajit Singh</u>

Common Order

6. CSA 36/230-232/NCLT/MB//MAH/2017
7. CSA 37/230-232/NCLT/MB//MAH/2017
7. CSA 38/230-232/NCLT/MB//MAH/2017
8. CSA 39/230-232/NCLT/MB//MAH/2017
8. CSA 41/230-232/NCLT/MB//MAH/2017
8. CSA 42/230-232/NCLT/MB//MAH/2017

On withdrawal Memo given by the Applicant Companies, CSA 36 & 37, CSA  
38 & 39, CSA 41 & 42 of 2017 are hereby dismissed as withdrawn.

Sd/-  
**V. NALLASENAPATHY**  
Member (Technical)

Sd/-  
**B.S.V. PRAKASH KUMAR**  
Member (Judicial)